

**GOVERNMENT OF INDIA  
URBAN DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:5097  
ANSWERED ON:08.05.2012  
ALLOTMENT OF GOVERNMENT ACCOMMODATION  
Sayeed Muhammed Hamdulla A. B.

**Will the Minister of URBAN DEVELOPMENT be pleased to state:**

- (a) the category of people entitled for Government accommodation;
- (b) the total number of Government accommodation meant in the Central Pool for Government employees, type-wise;
- (c) whether there is any discretionary quota for allotment of Government accommodation to non-entitled categories; and
- (d) if so, the details thereof and the reasons for allotment to the non-entitled persons and the period for the allotment?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA ROY)

(a): All Central Government employees working in eligible offices and the employees working in eligible offices in the Government of NCT of Delhi, National Political Parties and their Presidents, Ex-President of India, Ex-Prime Minister of India, Ministers, Judges of Hon'ble Supreme Court and Hon'ble High Court of Delhi and Members of Parliament are entitled for allotment of accommodation from General Pool.

(b): Total number of Government accommodation in General Pool (type-wise) is as per Annexure.

(c): Yes, Madam.

(d): Discretionary allotments are made with approval of CCA to non-entitled categories such as private individual/ non-govt. persons of outstanding merit engaged in social works of National Standing or National Award winners in the field of Science, sports or Social Services, freedom fighters and non-Governmental Organisations/ Institutions who are working in National interest or to meet international obligations. Such allotments are also made on Security grounds for a specified period as per the Guidelines for discretionary allotment.